

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148 SECTOR 17-C CHANDIGARH**

REGIONAL BENCH-COURT NO. I

Appeal No. : ST/60732/2017-CU[DB],

(Arising out of OIA-26-27-ST-DLH-2017 Dated : 01/06/2017 passed by the commissioner of Central Excise & Service Tax New Delhi)

Anil Kumar,

12 Moti Bagh, babyal Road, opposite Kewal Gas Godown ,
Ambala Cantt,
Haryana,

: Appellant(s)

VERSUS

C.C.E. & S.T.-Panchkula

SCO 407-408, SECTOR-8
,Panchkula.
PANCHKULA
HARYANA
134109

: Respondent(s)

APPEARANCE:

None for the Appellant

Ms. Shivani, Ms. Geetika Authorised Representative for the
Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

ORDER No. A/

Date of Hearing: 17.02.2023
Date of Decision: 17.02.2023

Per : Bench

Ld. Departmental Representative for the Revenue submits that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Id. DR, the appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in the Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

G.Y.

